हम को यीका दिया जाने ताकि हम सदास पूछ सकें।

Mr. Speaker: I will consider at separately. Shri S. S. Kothara.

बी इंबर लाल गुप्त: क्या ग्राप उसके लिए समय निर्धारित करेंगे ?

Mr. Speaker: You should write to me; I cannot allow anything on the pot, right now.

बी कंबर साल गुप्त : श्रव्यक्ष म ट्रोदय, जो एजेण्डा बाकी बचा हुडरी है उस को इस एजेण्डे में साना होगा।

Mr. Speaker: You must write to me first; you cannot raise it like this.

12-22 hrs.

CALLING ATTENTION TO A
MATTER OF URGENT PUBLIC
IMPORTANCE

REPORTED DECISION OF GOVERNMENT TO

Shri S. S. Kotheri (Mandsaur): I call the attention of the Minister of Steel, Mines and Metals to the following matter of urgent public importance and I request that he may make a statement thereon:

"The reported decision of the Government to decontrol Coal."

Shri S. M. Banerjee (Kanpur): Sir, before the Minister makes a statement, I have a submission to make.

Mr. Speaker: Is it a point of order?

Shri Nambiar (Tiruchirappalli): It is a point of order in the form of a submission.

Shri S. M. Banerjee: My point of order is this. We have developed a convention in the House that whenever any important decision is taken by the Government, either to increase the price of sugar or to decontrol coal or cement or whatever it is, it is first announced in the House. This is the second time....

Mr. Speaker: I agree with you that important decisions must be announced on the floor of the House. What has that got to do with this? You can raise it separately.

Shri S. M. Banerjee: This news appeared in the press yesterday. I am happy that the Members are so alert that they have taken notice of it and they have given a Call Attention notice. When the sugar price was increased, this Parliament was treated with contempt ... (Interruption). You should ask them not to do so.

Mr. Speaker: Not now; I cannot direct them off-hand just now.

Shri Nambiar: Unless it is leaked out it cannot go in the press.

The Minister of Steel, Mines and Metals (Dr. Chenna Reddy): Control on the prices and distribution of coal was introduced for the first time in 1944 and 1945 respectively. The controls on coals have been reviewed by Government from time to time. The first step towards decontrol was taken in 1959, when Government notified the price of Grades III-A and III-B noncoking coals of Bengal-Bihar as "ceiling" prices instead of "fixed" prices "Ceiling" prices were introduced for hard coke in April 1960. In 1962, the prices of Grade II non-coking and Grade HH coking coals were also declared as "ceiling" prices.

Partial relaxation of distribution control was effected in 1964, when consumers were allowed to take Grade II and III of non-coking and ungraded coals of Singareni as well as soft coke subject only to the restrictions of rationalised transport.

In 1966, the prices and distribution of hard coke were also decontrolled.

During the last 10 years, coal prices have been increased on various

counts on 25 occasions. A statement showing the increase in coal prices from time to time and the reasons therefor is placed on the Table of the House [Placed in Library See No LT 944/67]

Recently, opportunity was taken of the meeting of the Coal Development Council to discuss the question of decontrol with the producers The lat ter favoured complete decontrol of all grades of coking and non coking coals but urged that such decontrol should be introduced after about six months of the acceptance of the recommendations of the Wage Board on the coal mining industry and the grant of cor responding increase m coal price They stressed that the acceptance of the re commendations of the Wage Board and the grant of the corresponding increase in coal prices should be simultaneous as otherwise the industry will be un able to implement the recommenda tions

As already stated by me earlier, Government have been constantly reviewing the controls on coal and progressively moving in the direction of decontrol. It is considered by Government that present is the most opportune moment to decontrol coal, when there is adequate production of coal and built-in capacity, particularly in non-coking coals of grade I and below variety, to produce more without a long gestation period.

In the past as mentioned earlier, it has been the practice to give price increase to compensate for payment of enhanced D.A to workers, implementation of any award, incidence of royalty, contribution to the provident fund, bonus etc with the result that hardly any incentive was left with the industry. In order that coal industry is efficiency, it is felt that the effect of every such increase, as mentioned earlier, be not passed on to the consumer. It has accordingly been decided to decontrol prices of all cok-

ing and non-coking coals. To the extent considered necessary, however distribution of control only on coking coals required by metallurgical consumers ie steel plants etc would be retained. The movement of coal in general would be subject to the provisions of the Railways Act.

भी मचु सिमये (मुगेर) अध्यक्ष महोदय, भेरा व्यवस्था का प्रश्न है बौर स्पटी-करण भी है—दोनों हैं।

Mr Speaker: How can it be both? Fither it should be 'Vyavastha' or M should be Spashtikaran'

भी मधु लिक्को अध्यक्ष महोदय दानो हैं। भाष इसके 7 वे अगब्छेट का देखिये---

"In the past, as mentioned car her, it has been the practice to give price increase to compensate for payment of enhanced D A" etc

जब इनकी जासूची दी है, उसमें कई काइटम्स ऐसे हैं

'To meet the incidence of the increased royalty As an incentive for achieving the targets laid down under the Third Plan period"

इस ये एक बाग्य वह कहते हैं और उसके विसंकुत विपरीत उनकी प्राइत इन्कींच की है, जो तासिका दी है, टेबस दी है उस के विपरीत बात है। यह हो सकता है कि प्रवेची जावा की वजह से यह गडवड किया है। ये कहते हैं—

any incentive was left with the industry "

उस के बिल्कुस विपरीत बात भागें कहने हैं ---

"In order that coal industry becomes economically viable by increasing its efficiency, it is felt that

[बी मचु निमये]

the effect of every such incresse, as mentioned earlier, be not passsed on to the consumer"

सब हा में इस्तेण्डिय मध्य का स्था मसस्य रहता है। सापको कृता चाहिये कि उन के स्थार कोई दबाय पड़े कि वे सपनी नार्यक्षमता को बढ़ायें तो इन्नेटिय का काई सौचित्य नहीं है। साथ ही। ये जा स पकी देवस है, तालिका है इस का स्वामा करें सब बाद में सप्तीयेन्द्रीय हो सपति हैं।

Mr. Speaker: He may ask that in his supplementary Mr. Kothari

Shri S. S. Kothari: The industry owes its troubles to the fixing of targets by the Government The Government had earlier fixed a target of 97 million tonnes at the end of the Third Plan period, but the actual demand came to not even 68 million tonnes, with the result that the industry had a surplus production, which it could not dispose of. I welcome the decision of the Miniister with regard to decontrol of coal But may I point out that it is his duty to see that certain positive steps are taken to ensure that the industry's demand is maintained and stimulated. With regard to the steps, I submit the Railways are proceeding along the path of increasing dieselisation; that hass to be stopped, because that .ilso consumes foreign exchange. The fertiliser industry should implement the scheme of using coal as one of the raw materials for manufacturing ferti lisers

Mr. Speaker: That is a suggestion

Shri S. S. Kothari: I am giving the background.

Mr. Speaker: That is a suggestion That may be a valuable suggestion But he may put the question now

Shri S. S. Kothari: In the rural areas, coal has to be consumed on an increasing scale so that manure and forest fuel could be saved. Finally, expert should be stanulated. Now, I come to my question. What steps is the fion. Minister going to take to see that the exports, which were quite appreciable before the Indo-Pak. war and which have now gone down, are stimulated again?

Br. Cheens Reddy: Regarding the general points that the hon Member has raised, I would submit that the question of either control or decontrol would not materially change the situation. It will be the constant endeavour of the Ministry to see to what extent it will be possible to increase the utilisation of coal. But there are other aspects like dieselisation etche economy resulting from the use of naphtha as against coal in fertiliser factories and so on.

Mr. Speaker: They were all suggestions But what about the exports. That was his question

Shri S. S. Kothari: I want to know whether my suggestions are accept able to him

Dr. Chenna Reddy: As for exports one of the countries to which we were exporting a major quantity was Pakutan. But in view of the general situation prevailing in regard to the relationship with Pakistan, it may not be easy to indicate to what extent and at what stage it will be possible to have exports to Pakistan. But in the other countries we are continuing to maintain our exports.

की मचु लिनवे: येरा क्यांस है कि
हिन्दुस्तान की कीयले की चानों में जो नजरूर
हैं बेज बोर्ड का जो एशर्ड है यह भी मिला
दिया जाय तो भी पश्चिमी जर्मनी या विटेन से
पांचवां हिस्सी भी नहीं होगा तो क्या बजह
है कि हमारे यहां आज कीयले के मानिक
आप से मान कर रहे हैं कि इस बनत आप
नियंत्रण न उठाइये, हम की वाम बड़ा कर
बीचिय भीर 6 मही। के बाद इस पर विचार
कीचिय भीर दूसरे क्या मंत्री महींबय की इस
बाद का पता है कि रेसने बोर्ड चीर की बस

बालों के बालिक इन के बीच में कुछ चाँ में वस्त्रान कब घटा है और छन के हारा जो खराब किस्स का की ला बनावा जाता है उस को रेखने बोर्ड प्रच्छे किस्स के कीवले का यान देकर बारीबता है। अब रेलवे मोर्ड के जो सदस्य है उनका पाना पैसा तो बर्बाय होता नहीं है पैसा बर्बाय होता है जनता का और हम लोगो का तो क्या इस चडयन्त्र को खरम करने के लिए भी उन्होंने कोई उशाय दहा है?

डा० चन्ना रेडी यह भी कोल माइन-मोनर्स मे जो कोयले के लिए वढी हुई कीयते मागी हैं मैंने घाने इस स्टेटमेट मे उस प्राइस इन्कीच की तरफ काफी डिटेन में इसारा किया है लेकिन इस तरीके से कोल की माइस म्सलसल इन्कीज करते रहने का काम जारी रखना मुनासिब नही है। को र इडस्टीज को इस में कुछ जिम्मेदारी और बोझा उठाना बादिए और धानी एकिशिएसी को बढाने की तरफ कुछ करना चाहिए। उस का जितना बजाव्ता प्रोडक्शन है वह काफी है कीर प्रोडक्शन के लिहाज से इस बक्त उस की माग कम है तो यही बात है कि जब बहु एकोनामी की तरफ सवज्जह है भौर इसलिए डिक्ट्रोल किया गया है। जहा तक माननीय सबस्य द्वारा उठाये गये माइनघोनर्म घीर रेलवे बोर्ड के बीच मे वडयन्त्र रा सबध है रेलवे बोर्ड ग्रीर मंत्रालय इस बात का नोटिस नेगा और उस बारे मे देखेगाः अकी हमःदी तरफ से जो पाल कन्दोलर का काम है उस पर निवरानी होती रहेगी भीर उस बात को जरूर ध्यान मे रक्का आधेगा ।

वीं आर्व करनेकीं (यम्बई-दिश्य) . करनव महोचय इस स्टेटमेट में कोल प्राइतेष की इन्कीष के बाबत को आकर्त दिवे यमे है उनको बेचने में मालूम होता है कि 13-6-62, 3-3-64 थीर 22-12-66 सीन बार कोबले की पैराबार बड़ाने के लिए धीर ऊचे

क्वें का कोयसा बनावें के लिए यह आहत के मालिकों को इंसीन्टिव देने में भागा है। तीसरी पचवर्षीय योजना के बास्ते जाम नौर पर यह लिखा है:---

"Incentive to produce more coal during the 3rd Five year plan"

क्रव क्रध्यक्ष महोदय तीसरी प्रवर्धीय योजना में 9 करोड़ 50 लाख टन का टागेंट या 6 करोड 80 लाख टन उन में से पुरा हो गया यानी 3 करोड़ दर टागेंट हम नहीं पुरा कर पाये तो उस का मतलब यह साफ है कि इन्सेंटिंग देने के बावजद भी सान के मालिको ने जो काम करना चाहिए था वह नहीं किया है भीर यह गैल भी उन लोगों ने हजम कर लिया तो भव प्रश्न यह है कि जब मली महोदय ने कल इस पालि ने का एउनि किया है कि हम डिक्टोल क न जा रहे है तो खान के मालिको की और से यह माग कारही है कि हमे आप और पैसे बदाकर दीजिए. पैसे के बढ़ाने की माग है बाकी अज़न यसगरिपोर्ट है किसी ने 3 रुपये की शांग की है किसी ने साबे । रुपये की माग की है तो किसी ने मार्ड 5 रुपये की माय की है जो मैं मरकार से जानना चाहता है कि क्या वह उन को ज्यादा पैसा देना जीवत समझती है यदि हा तो वह बढ़ा हुआ पैसा कब से उन को वेमा चाहती है और सरकार किम दिन में यह विकन्टोल करना चाहती है?

बा॰ शहा रेडी . अब इस वक्त सरकार द्वारा कोयले की कीमत बढ़ाने का मवाम पैदा मही होता है क्योंकि कगर उस की कीमत बढ़ाने का विचार होता तो हम उस पर कोई कन्ट्रोस कथवा नियतण रखते। सरकार का क्याम है कि बर्तजान सब्ब कोयले पर से नियंत्रण हटाने का क्य से अधिक उपकुष्ण बीका है। यह तो जिलांड और मर्काई

(बा॰ बना रेडी)

का सवाल है और इस डिमांड एष्ट सप्लाई की इंटरिलेशनशिप भीर इंटरकनेक्शन की बबह से भीर डिकन्टोल की बजह से उस की प्राहम खुब घपने धाप से सब होगी।

र्याः वार्व फरनेडीय . विकन्टोल किस तारीब से किया जायवा?

Dr. Chenna Reddy: From the date of announcement.

12-36 hrs. RULING REGARDING LAYING OF PAPERS ON TABLE

Mr. Speaker: On the 5th July 1967 Shrı Madhu Limaye raised a point that in the case of papers sought to be laid on the Table by private Members, Members should be informed of the decision taken by the Speaker whether or not he has allowed the pa pers to be laid The Member sugges ted that either the Speaker should make an announcement of his de a sion in the House or an entry should he made in the List of Business, as is done in the case of papers laid by Ministers. Dr Lohia also plend el for the latter procedure

On the 6th July, Shri Madhu Limaye wrote to me that such docu ments as the Speaker permits to be said should be mentioned in the List of Business and the Member concerned should be called upon to lay the document in the same manner as papers are laid by Ministers.

The position is that in the case of a paper or document laid by a Minister, entry is made in the List of Business because the Minister is himself respossible for the document and he is authorised to authenticate it on the grounds that ...

(i) it has been or deemed to have been prepared under his supervision or care, and

laying of Papers

(ii) he is in possession of the document officially.

In the case of private Members, however, papers or documents are sought to be laid on the Table by them during the course of their speeches. As such, no entry about such papers can obviously be made in the List of Business. However, where it is decided to treat such a document as paper laid on the Table, the document is placed in the Library and a reference to it is given in the printed debates. This applies also to the Ministers, who may in the course of then speeches in the House, lay papers or documents on the Table of the House There is thus no distinction between the Ministers and private Members in this regard

As the Members desire that when the Speaker accords the necessary permission for any paper handed over at the Table by a private Member to be treated as paper laid on the Table Members should be informed of that. I have directed the Secretariat to pubtish the information in future in Bulletin Part II

भी जबु लिजवेः (मृगेर) दूसरे दिन करने का क्या फायदा उस दिन आना चाहिए। प्रस बामों को डैसे पना चलेगा?

Mr. Speaker: Members will be informed of the decision; it will be published in the Bulletin.

भी मधु लियमै: सेमेटरी एसान करे ।